

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 315**

**TO BE ANSWERED ON THE 5<sup>TH</sup> DECEMBER, 2023/ AGRAHAYANA 14, 1945  
(SAKA)**

**CASES OF HUMAN TRAFFICKING**

**315. SHRI OMPRAKASH BHUPALSINH ALIAS PAWAN  
RAJENIMBALKAR:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether it is a fact that crimes like human trafficking are on the rise in our country and if so, the reasons therefor;**
- (b) the details and the number of culprits who have been arrested for human trafficking in the country during the last five years, State-wise;**
- (c) the number of persons found guilty out of them and the number of persons acquitted out of them;**
- (d) whether the Government has taken any steps to strengthen the statutes in this regard;**
- (e) the number of special police officers appointed and department/wings established in the country as per the provisions of the Immoral Traffic (Prevention) Act (ITPA), 1956, State-wise; and**
- (f) the measures taken by the Government to completely prevent such cases?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI AJAY KUMAR MISHRA)**

- (a): The National Crime Records Bureau (NCRB) compiles crime statistics reported to it by the States and Union Territories (UTs) and publishes the**

same in its annual publication 'Crime in India'. The latest published report is of the year 2022. The data on the number of cases registered under human trafficking during the last few years do not show any consistent trend of increase in the numbers.

(b) & (c): State/UT-wise number of persons arrested, charge-sheeted, convicted and acquitted/discharged for the crime of Human Trafficking during the years 2018 to 2022 are given in Annexure.

(d): Strengthening of relevant Statutes a continuous process which is undertaken by the Government from time to time.

(e): Statutes like Indian Penal Code, Indian Evidence Act, Code of Criminal Procedure and the National Investigation Agency Act have appropriate provisions for dealing with the crime of human trafficking and for taking penal action against the criminals. Therefore, there is no proposal for appointing special police officers under the Immoral Traffic (Prevention) Act, 1956.

(f): 'Police' and 'Public Order' are "State-List" subjects under the Seventh Schedule to the Constitution of India. The responsibility for preventing and countering the crime of human trafficking primarily vests with respective States/UTs, who are competent to deal with such offences under the extant provisions of law.

However, the Government of India also supplements the efforts of

**the States/UTs in this regard by providing them guidelines on preventing and countering human trafficking in the form of various advisories issued from time to time. The Ministry has provided financial assistance to all States/UTs for upgrading/setting up Anti Human Trafficking Units (AHTUs) covering all Districts of States/UTs. Advisories have been issued to establish an institutional mechanism at all levels of the State/UT - State Headquarter level, District level and Police Station level with a view to address the issue of human trafficking in a comprehensive manner. The Ministry has also been assisting the States/UTs in holding 'State level conferences' and 'Judicial Colloquiums' with a view to sensitizing the Police/Law officers about the latest initiatives/developments for addressing the issue of human trafficking in a focused and efficient manner.**

**The National Investigation Agency Act, 2008 was amended in the year 2019 to authorize the National Investigation Agency to investigate cases of human trafficking.**

\*\*\*\*\*

**Annexure referred in reply to Lok Sabha Unstarred Question No. 315 for 5.12.2023**

**State/UT-wise details of persons arrested (PAR), persons charge-sheeted (PCS), persons convicted (PCT) and persons acquitted/discharged by court (PAC) under human trafficking during 2018-2020**

Sl. No.	State/UT	2018				2019				2020			
		PAR	PCS	PCT	PAC	PAR	PCS	PCT	PAC	PAR	PCS	PCT	PAC
1	Andhra Pradesh	863	487	48	484	825	512	136	455	619	324	13	181
2	Arunachal Pradesh	3	2	0	0	3	0	0	0	3	2	0	4
3	Assam	316	145	3	26	237	97	1	22	166	87	0	10
4	Bihar	337	271	10	0	195	154	0	0	247	229	0	0
5	Chhattisgarh	96	92	7	17	91	74	5	8	105	101	0	2
6	Goa	106	149	1	15	70	76	1	19	27	36	0	6
7	Gujarat	38	38	8	0	40	40	0	0	68	56	0	0
8	Haryana	70	65	1	1	21	21	0	72	51	46	0	0
9	Himachal Pradesh	22	22	0	3	29	26	3	15	8	5	0	0
10	Jharkhand	224	188	30	16	198	141	39	40	333	269	58	160
11	Karnataka	81	38	0	106	115	85	0	0	59	56	0	0
12	Kerala	197	84	1	16	246	147	2	13	408	264	0	16
13	Madhya Pradesh	291	269	28	112	390	382	34	76	309	287	5	26
14	Maharashtra	901	586	4	22	658	407	1	15	567	346	2	8
15	Manipur	6	4	0	0	13	2	0	0	8	0	0	0
16	Meghalaya	25	14	0	0	41	18	0	0	0	0	0	0
17	Mizoram	3	3	0	0	13	9	0	0	0	0	0	0
18	Nagaland	0	0	0	0	10	10	0	0	9	9	0	0
19	Odisha	80	0	0	0	239	0	0	0	189	120	0	9
20	Punjab	71	43	6	13	57	38	0	17	84	55	0	18
21	Rajasthan	117	103	0	0	220	188	0	0	273	251	0	0
22	Sikkim	2	1	0	1	0	0	0	0	3	0	0	0
23	Tamil Nadu	48	35	2	41	43	22	4	4	37	21	11	1
24	Telangana	789	666	1	98	575	474	70	368	752	684	2	126
25	Tripura	1	1	0	0	1	0	0	0	7	7	0	0
26	Uttar Pradesh	115	101	177	0	204	185	5	0	344	158	0	0
27	Uttarakhand	82	88	4	7	75	69	1	19	23	29	5	15
28	West Bengal	330	341	18	174	249	229	1	246	109	110	1	128
29	A & N Islands	0	0	0	0	0	0	0	0	1	1	0	0
30	Chandigarh	0	0	0	0	5	5	0	0	7	7	0	0
31	D&N Haveli and Daman & Diu +	0	0	0	0	0	3	0	10	9	9	0	0
32	Delhi UT	168	132	3	7	176	112	4	0	112	80	4	5
33	Jammu & Kashmir *	6	6	3	7	0	0	0	2	12	12	0	0
34	Ladakh	-	-	-	-	-	-	-	-	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	8	0	0	0	17	0	0	0
	<b>TOTAL</b>	<b>5388</b>	<b>3974</b>	<b>355</b>	<b>1166</b>	<b>5047</b>	<b>3526</b>	<b>307</b>	<b>1401</b>	<b>4966</b>	<b>3661</b>	<b>101</b>	<b>715</b>

Source: Crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT during 2018 to 2019

\*' Data of erstwhile Jammu & Kashmir State including Ladakh during 2018 to 2019

**L.S.US.Q.NO. 315 FOR 05.12.2023**

State/UT-wise details of persons arrested (PAR), persons charge-sheeted (PCS), persons convicted (PCT) and persons acquitted/discharged by court (PAC) under human trafficking during 2021 TO 2022

Sl. No.	State/UT	2021				2022			
		PAR	PCS	PCT	PAC	PAR	PCS	PCT	PAC
1	Andhra Pradesh	757	485	8	127	775	529	12	423
2	Arunachal Pradesh	5	0	0	4	4	1	0	0
3	Assam	349	182	0	12	218	165	0	27
4	Bihar	331	261	0	0	560	558	8	1
5	Chhattisgarh	80	63	2	5	69	67	12	0
6	Goa	26	31	0	9	1	1	2	21
7	Gujarat	49	47	0	0	54	54	0	0
8	Haryana	124	119	0	19	66	63	8	15
9	Himachal Pradesh	32	32	0	6	34	19	0	2
10	Jharkhand	114	84	21	3	131	87	19	22
11	Karnataka	97	43	0	1	72	71	0	13
12	Kerala	347	288	1	52	319	226	0	184
13	Madhya Pradesh	372	327	16	131	394	358	40	128
14	Maharashtra	804	696	1	5	787	561	8	41
15	Manipur	7	1	0	0	0	0	0	0
16	Meghalaya	4	4	0	0	5	3	0	1
17	Mizoram	0	0	0	0	0	0	0	0
18	Nagaland	0	0	0	0	0	0	0	0
19	Odisha	228	112	0	9	433	138	0	5
20	Punjab	53	63	1	3	51	19	1	22
21	Rajasthan	187	187	0	0	201	200	0	0
22	Sikkim	0	0	0	0	0	0	0	0
23	Tamil Nadu	10	3	1	2	1	1	0	2
24	Telangana	1050	692	0	63	1019	1125	2	63
25	Tripura	1	0	0	0	0	0	0	0
26	Uttar Pradesh	310	32	0	0	201	13	0	0
27	Uttarakhand	49	30	7	19	65	71	0	10
28	West Bengal	159	201	6	48	139	140	81	141
29	A & N Islands	0	0	0	0	0	0	0	0
30	Chandigarh	4	4	0	2	3	5	5	3
31	D&N Haveli and Daman & Diu	0	0	0	0	0	0	0	0
32	Delhi UT	174	131	0	0	217	147	4	10
33	Jammu & Kashmir	7	2	0	0	17	8	0	0
34	Ladakh	0	0	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0
36	Puducherry	25	0	0	0	28	9	2	0
	<b>TOTAL</b>	<b>5755</b>	<b>4120</b>	<b>64</b>	<b>520</b>	<b>5864</b>	<b>4639</b>	<b>204</b>	<b>1134</b>

Source: Crime in India